

**Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs**

**LOK SABHA  
UNSTARRED QUESTION NO. 313  
TO BE ANSWERED ON 19.07.2016**

**DIFFERENCE IN PRICES**

313. SHRI GOPAL SHETTY:  
(OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION **मिनिस्टर ऑफ कन्स्यूमर अफेयर्स, फूड एंड पब्लिक डिस्ट्रिब्यूशन** be pleased to state:

- whether there are presently any provisions regarding regulation of profit margin and the maximum difference between actual cost and printed cost of food items including packaged consumer items, if so, the details thereof;
- the details of the arrangement made to check the violation of the said provisions;
- whether the Government has taken any action on the complaints received in this regard during the last three years; and
- if so, the details thereof?

**ANSWER**

**मिनिस्टर ऑफ कन्स्यूमर अफेयर्स, फूड एंड पब्लिक डिस्ट्रिब्यूशन**  
**श्री राम विलास पासवान**

**THE MINISTER OF  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI RAM VILAS PASWAN)**

(a) : There are presently no provisions regarding regulation of profit margin and the maximum difference between actual cost and printed cost of food items including packaged consumers items.

However under the Legal Metrology (Packaged Commodities) Rules, 2011 certain mandatory declarations are required like name and address of the manufacturer/packer/importer, name of the commodity, net quantity, month and year of manufacturing, retail sale price in the form of Maximum Retail Price (MRP) Rs.....inclusive of all taxes and consumer care details. Rules protect the consumers that commodities in packaged form cannot be sold at a price higher than MRP.

(b) to (d) : Does not arise.

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